

श्री राम अवधेश सिंह : हां, यह कर दीजिए, तब तो ठीक है। आप वहां सरप्राईज विजिट करिए, जैसे देखिये हमारे नौसिखिया, आदमी बिहार का मुख्य मंत्री, जो लालू यादव हैं, उसने छापा मार-मार कर के कितनी जगह पकड़ लिया, आप भी दो-चार जगह छापा मारिये कि पत्थर पर कितना राख डाल कर आपको कोयला दिखा रहे हैं और वह कह रहा है कि एक लाख दो लाख टन है। इस तरह से भारत सरकार की सम्पत्ति को लूट कर, घाटे में डाल कर और कीमत बढ़ा कर हम लोगों को मुकाबला करना पड़ता है, चीजों की कीमत बढ़ती है। (समय की घंटी) यदि चीजों की कीमत रुक जाए... (व्यवधान)

उपसभाध्यक्ष (डा० बापू कालदाते) : राम अवधेश जी, जरा मेरी तरफ भी ध्यान दीजिएगा। बहुत समय हो गया है। कृपा करके समाप्त करिए।

श्री राम अवधेश सिंह : अभी तो मैंने तीन मिनट ही लिये हैं।

उपसभाध्यक्ष (डा० बापू कालदाते) : नहीं, नहीं, ज्यादा हो गये। मेरे आने के बाद भी तीन मिनट हो चुके हैं। अब समाप्त करिए।

श्री राम अवधेश सिंह : मैं केवल एक मिनट में ही अपने निवेदन के साथ अपनी बात समाप्त करता हूं, क्योंकि कोयले की कीमत अगर हम लोगों को बढ़ने से रोकना है, तो जिसको हम ब्लैक डायमंड कहते हैं, कोयला को, उसकी चोरी को आप रोक दीजिए, तो देश का और जनता का बहुत बड़ा हित होगा।

आपसे मुझको उम्मीद है, इसलिए मैं इस सवाल को उठा कर कह रहा हूं।

Discussions of Chief Minister of Tamil Nadu with LTTE Representatives

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir, there is reliable information that the hon. Chief Minister of

Tamil Nadu is going to hold a discussion with the Adviser of the LTTE... (interruptions)...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him speak.

SHRI T.R. BALU (Tamil Nadu): It is wrong. He should not waste the time of the House ... (Interruptions)...

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Chairman has permitted him to speak. He has a right to say.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Gopalsamy, please hear me.

SHRI V. GOPALSAMY (Tamil Nadu): He should not come and tell here.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The Chairman in his wisdom has allowed his special mention. So let him speak what he has to say. We may agree or we may not agree but please hear him because it has been allowed by the Chairman... (Interruptions)... You ask for another special mention. I have no objection.

SHRI T. R. BALU: He should not speak all these things here. He should not waste the time of the House. This is not the Tamil Nadu Assembly.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Tomorrow you can ask for it. After all the Chairman has allowed him to speak.

SHRI G. SWAMINATHAN: Please allow me to speak... (Interruptions)... Sir, the *Hindustan Times* has reported on May 16, 1990 on the press conference held by the hon. Chief Minister of Tamil Nadu, wherein Mr. Karunanidhi addressing the press conference has said "I came to know that the LTTE political

Adviser Anton Balasingham plans to come here with a letter from the Tiger Supremo Velupillai Prabhakaran... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Please listen to him.

SHRI G. SWAMINATHAN: I am sorry for hurting his sentiments. I am only reading from the *Hindustan Times* newspaper... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Not two Swamys together.

SHRI SUBRAMANIAN SWAMY: Four Swamys are involved. *(Interruptions)*... you must exercise discipline in the House. He has a right to speak. The Chairman has given him permission to speak.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Why are you disturbing him?

SHRI PASUMPON THA. KIRUTTINAN (Tamil Nadu): He has a right to speak but not nonsense.

SHRI SUBRAMANIAN SWAMY: He says that he should not speak nonsense.

Even you have got a fundamental right to speak nonsense.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I am protecting his right to speak.

SHRI V. GOPALSAMY: I would request him to quote the entire thing.

SHRI G. SWAMINATHAN: Sir, I have every regard for Prabhakaran. Sir, what has been stated is here and I am reading only from that portion. It is

not my own. The point is this, it has been reported in the press conference, the hon. Chief Minister of Tamil Nadu has stated that he came to know from the Sri Lanka Press and also Anton Balasingham has phoned him previously that he wants to hold talks with the hon. Chief Minister of Tamil Nadu... regarding the matter connected with the LTTE. What we are confused in Tamil Nadu is this... *(Interruptions)*...

1.00 P.M.

SHRI V. GOPALASAMY: Sir, if he is honest, he should read the next four sentences also. *(Interruptions)*. He should not quote only this much. He should quote the entire thing. *(Interruptions)*.

SHRI V. NARAYANASAMY (Pondicherry): Sir, I am on a point of order. *(Interruptions)*.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him finish. *(Interruptions)*. Let him first say what he has to say. *(Interruption)*.

SHRI V. NARAYANASAMY: I am on a point of order, Sir.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): What is your point of order?

SHRI V. NARAYANASAMY: Sir, the hon. Member, Shri G. Swaminathan, was referring to some incident. *(Interruptions)*.

SHRI V. GOPALSAMY: No incident. He should quote the entire thing. You allowed him to quote. *(Interruptions)*.

SHRI V. NARAYANASAMY: Sir, they cannot dictate... *(Interruptions)*.

SHRI V. GOPALSAMY: Sir, it has appeared in the press that

[Shri V. Gopalsamy]

the proper procedure should be observed and that he would have to consult the Central Government. Other than that, he did not get anything... (*Interruptions*). He said, that will be done through the proper channel. What is wrong in it? (*Interruptions*).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Please sit down. (*Interruptions*).

SHRI V. GOPALSAMY: You wanted to butcher them but you could not succeed (*Interruptions*)* (*Interruptions*)

SHRIMATI MARGARET ALVA (Karnataka): Sir, I am on a point of order.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): What is your point of order?

SHRIMATI MARGARET ALVA: Sir, there has been a convention of Special Mention for a long time. The Chairman gives the permission after looking at the material presented. (*Interruptions*) I have not said that what the Member will say every time is acceptable or agreeable but it is not fair that... (*Interruptions*). If this precedent is set, there can be no Special Mention. I object to the statement that* It must be expunged from the record.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I will see the record.

SHRIMATI MARGARET ALVA: He said*,

I demand that it should be expunged from the records. (*Interruptions*).

SHRI SUBRAMANIAN SWAMY: Sir, if this is happening in Rajya Sabha, what will be happening in Tamil Nadu Assembly? (*Interruptions*).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I can imagine everything. (*Interruptions*). No, no, you cannot force anybody to speak what you want him to speak. Let him say what he has to because he is allowed.

SHRI V. GOPALSAMY: He should read in full.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You may amend if you want while making your special mention again. You cannot now say what he should read. (*Interruptions*).

SHRI G. SWAMINATHAN: They wanted to know whether there is an authentication (*Interruptions*).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Swaminathan, you continue.

SHRI G. SWAMINATHAN: They wanted authentication. I read it as the hon. Chief Minister has said it. (*Interruptions*).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Mr. Swaminathan, please look at me and speak. No problem will be there. (*Interruptions*).

SHRI G. SWAMINATHAN: The Chief Minister of Tamil Nadu has referred the matter to the Government of India and wanted to know the reaction of the Government of India. I only wanted to know the reaction of the Government of India on this matter. That is what I wanted to know. Ultimately, that is the special mention. Why are you getting agitated? They have referred the matter to the Government of India. Sir, why I am taking up the matter is, it is about foreign relations. Any foreign affairs matter has to be taken up by the hon. Minister for foreign affairs. If he has asked or allowed or is going to allow the

hon. Chief Minister of Tamil Nadu . . . (Interruptions). He has already discussed. (Interruptions).

SHRI V. GOPALSAMY: The Chief Minister of Tamil Nadu was entrusted with the job of holding talks with the LTTE (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Let him finish, please.

SHRI G. SWAMINATHAN: Though there has been a precedent, it is not following that that the hon. Chief Minister has now referred the matter to the Government of India. Previously, it was the period of de-induction of the IPKF when the Government of India wanted the Chief Minister to talk to these people. Now, after the de-induction of the IPKF, what is the stand of the Government of India? Is the Government of India going to request the hon. Chief Minister of Tamil Nadu to have parleys and talks with the LTTE? That is exactly what I want to know. It is a serious position. It is creating confusion in the minds of people. That is my special mention.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I want to say a word in association. (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No more words, please. Enough. If you are associating... (Interruptions).

SHRI V. NARAYANASAMY: The Central Government should not allow Karunanidhi to... (Interruptions).

SHRI SUBRAMANIAN SWAMY: After the Prime Minister has snubbed the Chief Minister of Tamil Nadu over the IPKF issue... (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No. No.

SHRI SUBRAMANIAN SWAMY: There is all the more reason for caution in this matter. The Prime Minister has snubbed the

Chief Minister of Tamil Nadu. (Interruptions).

THE VICE-CHAIRMAN (DR. BAPU KALDATE): No. Enough. You say you associate. That is enough. Mr. Hanumanthappa.

SHRI SUBRAMANIAN SWAMY: What is their stand on the IPKF? Let them say it now.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): This is not the time to discuss it. (Interruptions). Mr. Gopalsamy, we will discuss it after some time, not by special mentions. (Interruptions). Now, Mr. Hanumanthappa.

श्री अजीत जोगी (मध्य प्रदेश) :
उपाध्यक्ष जी, आपको एक नया नियम बनाना पड़ेगा। इस हाउस में तीन स्वामी हैं और तोनों हा बड़े प्रखर हैं। ऐसा कुछ कर दीजाए कि एक समय में एक हो स्वामी बोले तो ज्यादा अच्छा रहेगा।

उपसभाध्यक्ष, डा० बापू कालदत्ते : ये प्रखर हैं, आपने अच्छा कहा है। . . . (व्यवधान) . . .

श्री कमल मोरारका (राजस्थान) : इस हाउस में स्वामी तीन हैं, जोगी तो एक है। . . . (व्यवधान) . . .

Situation arising out of Supreme Court decision on Cauvery Water dispute

SHRI H. HANUMANTHAPPA (Karnataka): Mr. Vice-Chairman, Sir, with your permission, I want to raise an important issue. A serious situation is arising out of the Supreme Court judgement on the Cauvery water dispute. Sir, the Constitutional provision is very clear in this respect. Article 262 reads:

“Adjudication of disputes relating to waters of inter-State rivers or river valleys—(1) Parliament may by law provide for the adjudication of any dispute or complaint with respect to the use, distribution or control of the waters of, or in, any inter-State river or river valley.”